

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 675/TL/2025

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to POWERGRID Mahan Rewa Transmission Limited.

Petitioner : MEL Power Transmission Limited (MELPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Anr.

Petition No. 31/RP/2026 along with IA No. 159/2026

Subject : Petition seeking review of the order dated 21.7.2026 in Petition No. 675/TL/2025.

Petitioner : Mahan Energy Limited (MEL)

Respondents : Powergrid Mahan Rewa Transmission Limited (PMRTL) & Ors.

Date of Hearing : **18.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, MEL
Shri Hemant Singh, Advocate, MEL
Shri Lakshyajit Singh Bagdwal, Advocate, MEL
Shri Harshit Singh, Advocate, MEL
Shri Devyanshu Sharma, Advocate, MEL
Shri Jai Lal, Advocate, MEL
Shri Saksham Saxena, Advocate, MEL
Shri Anas Rangrez, Advocate, MEL
Shri Shubhanker Sharda, Advocate, MEL
Ms. Roberta Ruth Elwin, Advocate, MEL
Ms. Ranjitha Ramachandran, Advocate, PMRTL & MELPTL
Shri Aneesh Bajaj, Advocate, PMRTL & MELPTL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayavat Kisaly, CTUIL

Record of Proceedings

During the hearing, the learned senior counsel and learned counsel for the parties made detailed submissions and concluded their respective arguments in these matters.

2. Based on their request, the Commission permitted all the parties in these matters to file their written submissions, if any, within two weeks.
3. Subject to the above, the matters were reserved for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)